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|------------------------------|--------------------------------|-----------------------------|-----------|--------------------------|-----------|
| Name of the Corporate Debtor | Tarun Realtors Private Limited | Date of commencement of CIP | 20-Jul-23 | List of creditors as on: | 16-Oct-25 |
|------------------------------|--------------------------------|-----------------------------|-----------|--------------------------|-----------|

List of Other creditors, if any, (other than financial creditors and operational creditors)

| Sl No | Name of Creditor | Details of Claim received | | Details of claims admitted | | | | | | | | Amount in INR | | |
|-------|-------------------------------------|---------------------------|----------------|----------------------------|---|-------------------------------------|-----------------------------|------------------------|--------------------------------------|-----------------------------|---|-------------------------------|-------------------------------------|-----------------|
| | | Date of receipt | Amount Claimed | Amt of Claim Admitted | Nature of Claim | Amount covered by Security Interest | Amount covered by Guarantee | Whether Related Party? | % Voting Share in CoC, if applicable | Amount of Contingent Claims | Amount of any mutual dues that may be set off | Amount of Claims not admitted | Amount of Claims under verification | Remarks, if any |
| 1 | Aditya Bir's Fashion and Retail Ltd | 08-06-2023 | 68,92,860 | 50,02,232 | Interest Free Security Deposited as per terms of Letter of Intent/Agreement along with Interest | - | - | No | NA | - | - | 18,90,628 | - | |
| | | | 68,92,860 | 50,02,232 | | - | - | | | | | 18,90,628 | - | |

Exchange rate used for foreign currency: 1USD= INR 82.08 as on insolvency commencement date i.e. 30 July 2023, order received on 25 July, 2023

Notes:

1. Amount rounded off to the nearest Rupee
2. Amounts above are under verification for want of information. The same can only be conclusively verified subsequent to verification from the book of accounts of the corporate debtor. Additionally, communications have also been sent to the respective claimants seeking additional information/ clarifications
3. * Previously, the amounts were provisionally admitted by the RP, the Resolution Professional appointed vide order dated December 9, 2024 has recategorised/renamed as under verification.